

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)**

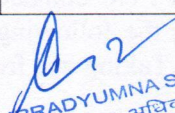
**RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 10/85
DATED 22.08.2019 HELD ON 22.08.2019**

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.10/85 dated 22.08.2019 of Norms Committee-VI for the year 2019-20 was held on 22.08.2019 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri Naveen Kumar, DDG	MoFPI
4	Shri S.Kipgen, DDG	DGFT
5	Shri Pradyumna Sahu, FTDO	DGFT


प्रद्युम्न साहू PRADYUMNA SAHU
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Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.:5/31/85-ALC3/2011	Party Name:M & B ENGINEERING LIMITED	Meet No/Date:10/85- ALC3/2019 22.08.2019	Status:Deferred
HQ File :01/85/050/00181/AM12/	RLA File :08/24/040/00228/AM12/	Lic.No/Date:0810107322 03.01.2012	Defer Date:10.10.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Ahmedabad. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 10.10.2019.			

Case No.:6/20/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:10/85- ALC3/2019 22.08.2019	Status:Deferred
HQ File :01/85/050/00125/AM14/	RLA File :31/83/040/00150/AM14/	Lic.No/Date:3110061136 22.11.2013	Defer Date:10.10.2019
Decision : NC considered the case as per agenda and on the basis of the written comments of Technical Authority, i.e., MoFPI, the Committee decided to seek following information from the firm; “The details of the recipe-cum-mass balance statement for the EXIM item” The case stands deferred to 10.10.2019.			

Case No.:6/24/85-ALC3/2013	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:10/85- ALC3/2019 22.08.2019	Status:Deferred
HQ File :01/85/050/00152/AM14/	RLA File :05/24/040/00351/AM14/	Lic.No/Date:0510374926 31.12.2013	Defer Date:10.10.2019
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 10.10.2019.			

Case No.: 2/14/85-ALC3/2018	Party Name:REYNOLDS PENS INDIA P LTD	Meet No/Date:10/85- ALC3/2019 22.08.2019	Approved
HQ File :01/85/050/00121/AM19/	RLA File :04/24/040/00240/AM18/	Lic.No/Date:0410164055 08.03.2018	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs on the basis of the comments of Technical Authority, i.e., Tech.1; (Taking cue from SION at S.No. H-175 and reply received from the firm)			
Export Item			
Inkjoy Gel Refills various colours and sizes	15000.00 Thousand in Numbers		
Profile Refills various colours and sizes	25000.00 Thousand in Numbers		

Inkjoy 100ST Refills various colours and sizes	80000.00 Thousand in Numbers
Import Item	
Import item at S.No.1 & 3 (of rel. size, spec. and dia.	1.075 Kg/Kg content in export product
Import item at S.No. 2 & 6	1.02 Kg/Kg content in export product
Import item at S.No. 4 & 5	Net + 2% wastage
RA may take subsequent consequential action accordingly	

Case No.: 13/14/85-ALC3/2018	Party Name: SAMI SPICES AND HERBS PVT. LTD.	Meet No/Date: 10/85-ALC3/2019 22.08.2019	Status: Deferred
HQ File :01/85/050/00132/AM19/	RLA File :03/95/040/00452/AM19/	Lic.No/Date:0310823256 24.08.2018	Defer Date:10.10.2019
5 Decision : NC considered the case as per agenda and noted that the firm was issued DL on 15.05.2019 followed by reminder on 03.07.2019. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 10.10.2019.			

Case No.: 29/14/85-ALC3/2018	Party Name: KOMATHA IMPEX PRIVATE LIMITED	Meet No/Date: 10/85-ALC3/2019 22.08.2019	Status: Deferred
HQ File :01/85/050/00148/AM19/	RLA File :04/24/040/00120/AM19/	Lic.No/Date:0410164634 03.09.2018	Defer Date:10.10.2019
6 Decision NC considered the case as per agenda and noted that the firm was issued DL on 03.07.2019 followed by reminder on 09.08.2019. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 10.10.2019.			

Case No.: 27/14/85-ALC3/2018	Party Name: REYNOLDS PENS INDIA P LTD	Meet No/Date: 10/85-ALC3/2019 22.08.2019	Status: Deferred
HQ File :01/85/050/00146/AM19/	RLA File :04/24/040/00117/AM19/	Lic.No/Date:0410164640 04.09.2018	Defer Date:10.10.2019
7 Decision : NC considered the case as per agenda and noted that the application of the firm along with reply is under examination of the Technical Authority, i.e, Tech.1 for comments.			
The case stands deferred to 10.10.2019.			

8 Case No.: 7/20/85-ALC3/2018	Party Name: BOMMIDALA ENTERPRISES PVT.LTD	Meet No/Date: 10/85-ALC3/2019 22.08.2019	Status: Deferred
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Udyog Bhawan, New Delhi

HQ File :01/85/050/00190/AM19/	RLA File :09/24/040/00476/AM19/	Lic.No/Date:0910067008 31.12.2018	Defer Date:10.10.2019
Decision : NC considered the case as per agenda and noted that the application of the firm along with reply is under examination of the Technical Authority, i.e, DIPP for comments. The Committee decided to request DIPP to expedite their comments. The case stands deferred to 10.10.2019.			

Case No.:11/20/85-ALC3/2018	Party Name:R K PRODUCTS	Meet No/Date:10/85-ALC3/2019 22.08.2019	Status:Deferred
HQ File :01/85/050/00194/AM19/	RLA File :06/24/040/00058/AM19/	Lic.No/Date:0610039087 09.01.2019	Defer Date:10.10.2019
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MSME for comments. The Committee decided to request MSME to expedite their comments. The case stands deferred to 10.10.2019.			

Case No.:1/1/85-ALC3/2019	Party Name:THE GLOBAL GREEN COMPANY LTD	Meet No/Date:10/85-ALC3/2019 22.08.2019	Rejected
HQ File :01/85/050/00340/AM19/	RLA File :09/24/040/00599/AM19/	Lic.No/Date:0910067242 06.03.2019	
Decision : NC considered the case as per agenda and noted that the accountability of imported flavours to be used in export product is not possible. Accordingly, the Committee decided to reject the case with direction to firm to pay Custom Duty along with applicable interest for regularization of the case. RA may take suitable consequential action accordingly.			

Case No.:6/1/85-ALC3/2019	Party Name:VADILAL INDUSTRIES LIMITED	Meet No/Date:10/85-ALC3/2019 22.08.2019	Status:Deferred
HQ File :01/85/050/00345/AM19/	RLA File :08/24/040/00428/AM19/	Lic.No/Date:0810144773 14.03.2019	Defer Date:10.10.2019
Decision : NC considered the case as per agenda and noted that Technical Authority MoFPI had proposed to issue DL to the firm. However after deliberation, the Committee decided to request MoFPI to re-examine the application and furnish comments. The case stands deferred to 10.10.2019.			

Case No.:9/1/85-ALC3/2019	Party Name:GROWEL FEEDS PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2019 22.08.2019	Status:Deferred
HQ File :01/85/050/00348/AM19/	RLA File :09/24/040/00606/AM19/	Lic.No/Date:0910067301 19.03.2019	Defer Date:10.10.2019

Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Hyderabad. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.

The case stands deferred to 10.10.2019.

Case No.: 1/4/85-ALC3/2019	Party Name:TE CONNECTIVITY INDIA PVT LTD,	Meet No/Date:10/85- ALC3/2019 22.08.2019	Status: Deferred
HQ File :01/85/050/00015/AM20/	RLA File :07/24/040/00291/AM19/	Lic.No/Date:0710114793 24.04.2019	Defer Date:10.10.2019
13	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Bangalore. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 10.10.2019.		

Case No.: 3/4/85-ALC3/2019	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:10/85- ALC3/2019 22.08.2019	Status: Deferred
HQ File :01/85/050/00017/AM20/	RLA File :08/24/040/00441/AM17/	Lic.No/Date:0810145098 26.04.2019	Defer Date:10.10.2019
14	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Ahmedabad. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 10.10.2019.		

Case No.: 4/4/85-ALC3/2019	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:10/85- ALC3/2019 22.08.2019	Status: Deferred
HQ File :01/85/050/00018/AM20/	RLA File :08/24/040/00402/AM17/	Lic.No/Date:0810145099 26.04.2019	Defer Date:10.10.2019
15	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Ahmedabad. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 10.10.2019.		

Case No.: 9/4/85-ALC3/2019	Party Name:HAIR FUTURE NATURAL PRODUCTS PRIVATE LIMITED.	Meet No/Date:10/85- ALC3/2019 22.08.2019	Status: Deferred
HQ File :01/85/050/00023/AM20/	RLA File :05/23/040/00027/AM20/	Lic.No/Date:0510410429 30.04.2019	Defer Date:10.10.2019
16	Decision : NC considered the case as per agenda and noted that the firm was requested to appear for PH. However, the PH had to be postponed. The Committee decided to request the firm to appear for PH on next date of the meeting scheduled to be held on 10.10.2019.		

The case stands deferred to 10.10.2019.

17	Case No.:7/4/85-ALC3/2019	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:10/85- ALC3/2019 22.08.2019	Status:Deferred
	HQ File :01/85/050/00021/AM20/	RLA File :09/24/040/00287/AM18/	Lic.No/Date:0910067424 30.04.2019	Defer Date:10.10.2019
Decision : NC considered the case as per agenda and decided to request the firm to appear before the Committee for PH with processing flowchart, recipe-cum-mass balance statement, Technical data, production and consumption data and any other relevant documents related to the case.				
The case stands deferred to 10.10.2019.				

18

Case No.:8/4/85-ALC3/2019	Party Name:MASH INTERNATIONAL PVT.LTD.	Meet No/Date:10/85-ALC3/2019 22.08.2019	Approved
HQ File :01/85/050/00022/AM20/	RLA File :06/24/040/00010/AM20/	Lic.No/Date:0610039177 01.05.2019	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs (based on the comments of Technical Authority, i.e., Tech.1;			
Export Item			
Pet Chews with Cotton Rope in Toy Shape		238059.00 Number	
Import Item			
Twisted Cotton Rope		1.01 Kg/Kg content in the export product	
RA may take subsequent consequential action accordingly			

19	Case No.:6/4/85-ALC3/2019	Party Name:VINBROS & CO.	Meet No/Date:10/85- ALC3/2019 22.08.2019	Status:Deferred
	HQ File :01/85/050/00020/AM20/	RLA File :04/24/040/00024/AM20/	Lic.No/Date:0410165544 01.05.2019	Defer Date:10.10.2019
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.				
The case stands deferred to 10.10.2019.				

20	Case No.:12/4/85- ALC3/2019	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:10/85- ALC3/2019 22.08.2019	Status:Deferred
	HQ File :01/85/050/00026/AM20/	RLA File :09/24/040/00029/AM20/	Lic.No/Date:0910067458 08.05.2019	Defer Date:10.10.2019
Decision : NC considered the case as per agenda and decided to request the firm to				

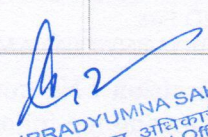
appear before the Committee for PH with processing flowchart, recipe-cum-mass balance statement, Technical data, production and consumption data and any other relevant documents related to the case.

The case stands deferred to 10.10.2019.

Case No.:11/4/85-ALC3/2019	Party Name:SHREE MALANI FOAMS PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2019 22.08.2019	Approved
HQ File :01/85/050/00025/AM20/	RLA File :09/24/040/00035/AM20/	Lic.No/Date:0910067463 08.05.2019	
Decision : NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs (based on the comments of Technical Authority, i.e., Tech.1;			
Export Item			
As per application S.No.1 to 24		As applied for	
21 Import Item			
Steel Wire of Rel Dia		1.067 Kg/Kg content in the export product	
Thermo Bonded Wadding 8 mm 300GSM		1.005 Kg/Kg content in the export product	
Felt (Rel GSM)3 to 6 mm stiff/soft		1.005 Kg/Kg content in the export product	
Hot Melt Glue Adhesive		1.005 Kg/Kg content in the export product	
LDPE Bags		Nett. + 1% Wastage	
STD Polyol 300 MW		0.676 Kg/Kg PU foam content in the export product	
Toluene Di Isocyanate		0.636 Kg/Kg PU foam content in the export product	
RA may take subsequent consequential action accordingly			

Case No.:13/4/85-ALC3/2019	Party Name:UMALAXMI ORGANICS PVT. LTD.	Meet No/Date:10/85-ALC3/2019 22.08.2019	Status:Deferred
HQ File :01/85/050/00027/AM20/	RLA File :13/24/040/00145/AM20/	Lic.No/Date:1310049278 09.05.2019	Defer Date:10.10.2019
22 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 03.07.2019 followed by reminder on 09.08.2019 and the reply of the firm is still awaited. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 10.10.2019.			

23 Case No.:10/4/85-ALC3/2019	Party Name:DUKES CONSUMER CARE LIMITED	Meet No/Date:10/85-ALC3/2019 22.08.2019	Status:Deferred
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HQ File :01/85/050/00024/AM20/	RLA File :09/24/040/00565/AM19/	Lic.No/Date:0910067486 10.05.2019	Defer Date:10.10.2019
Decision : NC considered the case as per agenda and on the basis of the written comments of Technical Authority, i.e., MoFPI, the Committee decided to seek following information from the firm; i) Detailed manufacturing process along with technical justification for each raw material (imported and indigenous) used. ii) The percentage composition (by weight) of each items of import iii) The process flowchart with the recipe-cum-mass balance statement indicating calculative statement of each input output items. (There is a difference in recipe and mass balance across the application). The case stands deferred to 10.10.2019.			

Case No.: 1/7/85-ALC3/2019	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:10/85-ALC3/2019 22.08.2019	Transferred
HQ File :01/85/050/00042/AM20/	RLA File :03/94/040/00147/AM20/	Lic.No/Date:0310829436 06.06.2019	
24	Decision : NC considered the case as per agenda and noted that the ITC(HS) Code of export item should fall in Chapter 29 instead of 19. As such, the Committee decided to transfer the case to the concerned Norms Committee, i.e., NC-3 for further examination.		
	The case stands deferred to 10.10.2019.		

Case No.: 4/7/85-ALC3/2019	Party Name:MNS FOODS LIMITED	Meet No/Date:10/85-ALC3/2019 22.08.2019	Status:Deferred
HQ File :01/85/050/00045/AM20/	RLA File :07/24/040/00058/AM20/	Lic.No/Date:0710115015 06.06.2019	Defer Date:10.10.2019
25	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Bangalore. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.		
	The case stands deferred to 10.10.2019.		

Case No.: 5/7/85-ALC3/2019	Party Name:VITALITY AQUACULTURE PVT. LTD.	Meet No/Date:10/85-ALC3/2019 22.08.2019	Approved
HQ File :01/85/050/00046/AM20/	RLA File :35/24/040/00009/AM20/	Lic.No/Date:3510045550 11.06.2019	
26	Decision : NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs (based on the comments of Technical Authority, i.e., CIFT vide letter No. 1(7)/FP/Sion/2018 dated 05.08.2019;		

Export Item	
Pasteurised and Chilled Crab Meat, Packed in Can with Lid.	68100.00 Kg
Import Item	
Cooked and De-Backed Crab	184050.00 Kg
RA may take subsequent consequential action accordingly.	

Case No.:7/7/85-ALC3/2019	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:10/85- ALC3/2019 22.08.2019	Status:Deferred
HQ File :01/85/050/00048/AM20/	RLA File :24/24/040/00009/AM20/	Lic.No/Date:2410042782 12.06.2019	Defer Date:10.10.2019
27	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Rajkot. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 10.10.2019.		

Case No.:6/7/85-ALC3/2019	Party Name:HERMAN MILLER FURNITURE (INDIA) PVT.LTD,	Meet No/Date:10/85- ALC3/2019 22.08.2019	Status:Deferred
HQ File :01/85/050/00047/AM20/	RLA File :07/24/040/00046/AM20/	Lic.No/Date:0710115044 12.06.2019	Defer Date:10.10.2019
28	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Bangalore. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 10.10.2019.		

Case No.:8/7/85-ALC3/2019	Party Name:BOMMIDALA ENTERPRISES PVT.LTD	Meet No/Date:10/85- ALC3/2019 22.08.2019	Status:Deferred
HQ File :01/85/050/00049/AM20/	RLA File :09/24/040/00116/AM20/	Lic.No/Date:0910067662 13.06.2019	Defer Date:10.10.2019
29	Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Hyderabad. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 10.10.2019.		

Case No.:9/7/85-ALC3/2019	Party Name:A.TOSH & SONS INDIA LTD.	Meet No/Date:10/85- ALC3/2019 22.08.2019	Status:Deferred
30	HQ File :01/85/050/00050/AM20/	RLA File :32/24/040/00022/AM20/	Lic.No/Date:3210078995 14.06.2019
			Defer Date:10.10.2019

Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Coimbatore. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.

The case stands deferred to 10.10.2019.

Case No.: 10/7/85-ALC3/2019	Party Name:MADHU JAYANTI INTERNATIONAL LTD.,	Meet No/Date:10/85-ALC3/2019 22.08.2019	Status:Deferred
HQ File :01/85/050/00051/AM20/	RLA File :32/24/040/00023/AM20/	Lic.No/Date:3210078997 19.06.2019	Defer Date:10.10.2019
31 Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Coimbatore. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately.			
The case stands deferred to 10.10.2019.			

Case No.: 1/10/85-ALC3/2019	Party Name: AVANTI OVERSEAS PVT LTD	Meet No/Date:10/85-ALC3/2019 22.08.2019	Status:Deferred
HQ File : 01/85/050/00060/AM20	RLA File : 05/23/040/00165/AM20	Lic.No/Date: 0510411337 24.07.2019	Defer Date:10.10.2019
32 Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from CLA Delhi. The Committee decided to send a reminder to CLA to furnish the hard copy of the application immediately.			
The case stands deferred to 10.10.2019.			

Case No.: 2/10/85-ALC3/2019	Party Name: RK AGROEXPORT PRIVATE LIMITED	Meet No/Date:10/85-ALC3/2019 22.08.2019	Status:Deferred
HQ File : 01/85/050/00061/AM20	RLA File : 05/24/040/00236/AM20	Lic.No/Date: 0510411343 24.07.2019	Defer Date:10.10.2019
33 Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from CLA Delhi. The Committee decided to send a reminder to CLA to furnish the hard copy of the application immediately.			
The case stands deferred to 10.10.2019.			

34	Case No.: 3/10/85-ALC3/2019	Party Name: SUN BIO NATURALS (INDIA) PRIVATE LTD	Meet No/Date:10/85-ALC3/2019 22.08.2019	Status: Deferred
	HQ File : 01/85/050/00062/AM20	RLA File : 04/24/040/00070/AM20	Lic.No/Date: 0410165893 25.07.2019	Defer Date:10.10.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Chennai. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 10.10.2019.				

35	Case No.: 4/10/85-ALC3/2019	Party Name: AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date:10/85-ALC3/2019 22.08.2019	Status: Deferred
	HQ File : 01/85/050/00063/AM20	RLA File : 03/94/040/00340/AM20	Lic.No/Date: 0310830612 26.07.2019	Defer Date:10.10.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Mumbai. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 10.10.2019.				

36	Case No.: 5/10/85-ALC3/2019	Party Name: KARAMHANS FOODS PVT.LTD.	Meet No/Date:10/85-ALC3/2019 22.08.2019	Withdrawn
	HQ File : 01/85/050/00064/AM20	RLA File : 18/24/040/00007/AM19	Lic.No/Date: 1810004337 26.07.2019	
Decision : NC considered the case as per agenda and noted that the firm has been issued AA on the basis of the PN No. 18 dated 05.07.2019. The Committee therefore, decided to withdraw the case.				

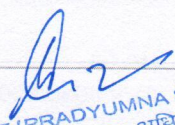
37	Case No.: 6/10/85-ALC3/2019	Party Name: KASHMIR WALNUT OVERSEAS PVT LTD	Meet No/Date:10/85-ALC3/2019 22.08.2019	Withdrawn
	HQ File : 01/85/050/00065/AM20	RLA File : 18/24/040/00006/AM19	Lic.No/Date: 1810004338 26.07.2019	
Decision : NC considered the case as per agenda and noted that the firm has been issued AA on the basis of the PN No. 18 dated 05.07.2019. The Committee therefore, decided to withdraw the case.				

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38	Case No.: 7/10/85-ALC3/2019 HQ File : 01/85/050/00066/AM20	Party Name: VKC NUTS PVT LTD RLA File : 18/24/040/00008/AM19	Meet No/Date: 10/85-ALC3/2019 22.08.2019 Lic.No/Date: 1810004339 26.07.2019	Withdrawn
Decision : NC considered the case as per agenda and noted that the firm has been issued AA on the basis of the PN No. 18 dated 05.07.2019. The Committee therefore, decided to withdraw the case.				

39	Case No.: 8/10/85-ALC3/2019 HQ File : 01/85/050/00067/AM20	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED RLA File : 31/83/040/00073/AM20	Meet No/Date: 10/85-ALC3/2019 22.08.2019 Lic.No/Date: 3110067492 06.08.2019	Status:Deferred Defer Date: 10.10.2019
Decision : NC considered the case as per agenda and noted that the hard copy of the application of the firm has not yet been received from RA, Pune. The Committee decided to send a reminder to RA to furnish the hard copy of the application immediately. The case stands deferred to 10.10.2019.				

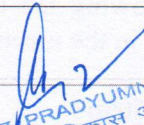
40	Case No.: 1/13/85-ALC3/2016 HQ File : 01/85/050/00109/AM17	Party Name: SRIAM LABS PRIVATE LIMITED RLA File : 09/24/040/00260/AM17	Meet No/Date: 10/85-ALC3/2019 22.08.2019 Lic.No/Date: 0910064049 17.08.2016	Transferred
Decision : NC considered the case as per agenda and noted that the ITC(HS) Code of export item should fall in Chapter 29 instead of 19. As such, the Committee decided to transfer the case to the concerned Norms Committee, i.e., NC-3 for further examination.				


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MANUAL CASES

M-104	Case No. M-104	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 10/85-ALC3/2019 22.08.2019	Status:Deferred
	HQ File : 01/85/171/00081/AM19/DES.VI	RLA File : 08/24/040/00375/A M19	Lic.No/Ecom NO. 08/99/000/36300/0593/3937 dated 22.01.2019	Defer Date: 10.10.2019
	Subject: Application filed vide Ecom. Ref. No. 08/99/000/36300/0593/3937 dated 22.01.2019 by M/s Adani Wilmar Ltd. for fixation of adhoc norms under para 4.06 of HBP, 2015-20 for export of "Refined Bleached Deodorized Palmolein" against import of "Crude Palm Oil (Edible Grade)"			
	Decision : NC considered the case as per agenda and decided to seek following information from the firm as per the comments of Technical Authority i.e., MoFPI vide OM No.E-14011/10/2019-ED dated 20 th August, 2019 "The quantity and value realized from Palm Stearin and Palm Fatty Acid Distillates". The case stands deferred to 10.10.2019.			

M-105	Case No. M-105	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 10/85-ALC3/2019 22.08.2019	Approved		
	HQ File : 01/85/171/00079/AM19/DES.VI	RLA File : 08/24/040/00220/AM19	Lic.No/Ecom NO. 08/99/000/36300/0570/8926 dated 12.09.2018			
	Subject: Application filed vide Ecom. Ref. No. 08/99/000/36300/0570/8926 dated 12.09.2018 by M/s Adani Wilmar Ltd. for fixation of adhoc norms under para 4.06 of HBP, 2015-20 for export of "Refined Bleached Deodorized Palm Oil" against import of "Crude Palm Oil (Edible Grade)".					
	Decision : NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs (based on the comments of Technical Authorities present in the meeting and also considering the comments furnished by MoFPI vide OM No.E-14011/10/2019-ED dated 21 st August, 2019);					
Export Item						
<table border="1"><tr><td>Refined Bleached Deodorized Palm Oil (Edible Grade) FFA Content not more than 0.50%</td><td>1500.00 MT</td></tr></table>					Refined Bleached Deodorized Palm Oil (Edible Grade) FFA Content not more than 0.50%	1500.00 MT
Refined Bleached Deodorized Palm Oil (Edible Grade) FFA Content not more than 0.50%	1500.00 MT					
Import Item						


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Crude Palm Oil (Edible Grade) (FFA not less than 10%)	1515.00 MT
i) Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under. ii) The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website. iii) No Advance Authorisation should be issued on repeat basis based on the above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition & reduced EO Period of 90 days) etc. also to be met. iv) The firm has to produce COA from NABA/Accredited Laboratory at the time of EODC. v) RA shall issue AA within the entitlement of firm under Para 4.12 of HBP 2015-20 irrespective of the quantity being approved under norm. RA may take subsequent consequential action accordingly.	

M-106	Case No. M-106	Party Name: SRS UNISTRW PRIVATE LIMITED	Meet No/Date: 10/85-ALC3/2019 22.08.2019	Approved
	HQ File : 01/85/050/00024/AM16/ DES.VI	RLA File : 03/95/040/00878/A M15/	Lic.No/Ecom NO. 0310793568 Dated:04.02.2015	
	Subject: Fixation of adhoc norms for Advance Authorisation No. 0310793568 dated:04.02.2015 for export of "Angry Birds- Chocosamba, Angry Birds – Carnaberry, Angry Birds- Farofacream and Angry Birds - Marcanana" against import of "Mango Flavor, Acai Flavor, Banana Flavor, Plastic Filters Flow Wrap Chocosamba, Flow Wrap Beach Mango, Flow Wrap Carnaberry, Flow Wrap Farofacream, Flow Wrap Marcanana, 3 Pack Pouch, and 10 Pack Pouch" Obtained by M/s SRS UNISTRW PRIVATE LIMITED			
	Decision : NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs (based on the comments of Technical Authorities present in the meeting);			
	Export Item			
	Angry Birds-Chocosamba	As applied for in the AA		
	Angry Birds-Carnaberry			

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Angry Birds- Beach Mango	
Angry Birds- Farofacream	
Angry Birds- Marcanana	
Import Item	
Import items at S.No.1 to 3	Not allowed being flavour
Import items at S.No. 4 to 11	Net to Net with accountability clause
RA may take subsequent consequential action accordingly.	

M-107

Case No. M-107	Party Name: SRS UNISTRAW PRIVATE LIMITED	Meet No/Date: 10/85-ALC3/2019 22.08.2019	Approved
HQ File : 01/85/050/00073/AM16/DES.VI	RLA File : 03/95/040/01103/AM15/	Lic.No/Ecom NO. 0310796027 Dated:19.05.2015	
Subject: Fixation of adhoc norms for Advance Authorisation No. 0310796027 dated 19.05.2015 for export of “Mil Flavoring Straw – Maracanana, Milk Flavoring Straws - Banana Smoothie and Milk Flavoring Straw- Banana Licious” against import of “Acai Flavor, Banana Flavor, Vanilla Flavor and Flow Wrap Maracanana and Plastic Filter” Obtained by M/s SRS UNISTRAW PRIVATE LIMITED			
Decision : NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs (based on the comments of Technical Authorities present in the meeting);			
Export Item			
Milk Flavoring Straw – Maracanana		As applied for in the AA	
Milk Flavoring Straws - Banana Smoothie			
Milk Flavoring Straw- Banana Licious			
Import Item			
Import items at S.No.1 to 3		Not allowed being flavour	
Import items at S.No. 4 & 5		Net to Net with accountability clause	
RA may take subsequent consequential action accordingly.			

M-108	Case No. M-108	Party Name: SRS UNISTRAW PRIVATE	Meet No/Date: 10/85-ALC3/2019 22.08.2019	Approved
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	LIMITED		
HQ File : 01/85/050/00036/AM1 6/DES.VI	RLA File : 03/95/040/01021/ AM15	Lic.No/Ecom NO. 0310794569 Dated:13.03.2015	
Subject: Fixation of adhoc norms for Advance Authorisation No. 0310794569 dated 13.03.2015 for export of “Milk Flavoring Straw: Honeycomb” against import of “Honeycomb Flavor and Plastic Filters” Obtained by M/s SRS Unistraw Private Limited.			
Decision : NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs (based on the comments of Technical Authorities present in the meeting);			
Export Item			
Mil Flavoring Straw – Honey Comb		As applied for in the AA	
Import Item			
Import items at S.No.1		Not allowed being flavour	
Import items at S.No. 2		Net to Net with accountability clause	
RA may take subsequent consequential action accordingly.			

M-109	Case No. M-109	Party Name: SRS UNISTRAW PRIVATE LIMITED	Meet No/Date: 10/85-ALC3/2019 22.08.2019	Approved
	HQ File : 01/85/050/00009/AM16 /DES.VI	RLA File : 03/95/040/00996/A M15	Lic.No/Ecom NO. 0310794149 dated 25.02.2015	
	Subject: Fixation of adhoc norms for Advance Authorisation No. 0310794149 dated 25.02.2015 for export of “Collagen SIP Pink Lemonade” against import of “Collagen FCP-G, Lemon Flavor, Orange Flavor, Stevia, Plastic Filters, Flow Wrap and 14 Pack Pouch” Obtained by M/s SRS Unistraw Private Limited.			
Decision : NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs (based on the comments of Technical Authorities present in the meeting);				
Export Item				
Collagen SIP Pink Lemonade			As applied for in the AA	
Import Item				
Import items at S.No.2 & 3			Not allowed being flavour	

Import items at S.No. 1, 4 to 7	Net to Net with accountability clause
RA may take subsequent consequential action accordingly.	

M-110

Case No. M-110	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 10/85-ALC3/2019 22.08.2019	Approved
HQ File : 01/85/171/00009/AM20/DES.VI	RLA File :	Lic.No/Ecom NO.	
Subject: Application filed by M/s Adani Wilmar Ltd. for fixation of adhoc norms under para 4.06 of HBP, 2015-20 before execution of import of crude palm Oil (Edible grade) for export of Refined Bleached Deodorized Palm Oil.			
Decision : NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs (based on the comments of Technical Authorities present in the meeting and also considering the comments furnished by MoFPI vide OM No.E-14011/10/2019-ED dated 21 st August, 2019);			
Export Item			
Refined Bleached Deodorized Palm Oil (Edible Grade) FFA Content not more than 0.50%		1500.00 MT	
Import Item			
Crude Palm Oil (Edible Grade) (FFA not less than 10%)		1515.00 MT	
i) Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under. ii) The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website. iii) No Advance Authorisation should be issued on repeat basis based on the above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition & reduced EO Period of 90 days) etc. also to be met. iv) The firm has to produce COA from NABA/Accredited Laboratory at the time of EODC. v) RA shall issue AA within the entitlement of firm under Para 4.12 of HBP 2015-20 irrespective of the quantity being approved under norm.			

RA may take subsequent consequential action accordingly.

M-111	Case No. M-111	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 10/85-ALC3/2019 22.08.2019	Status:Deferred
	HQ File : 01/85/171/00010/AM20/DES.VI	RLA File :	Lic.No/Ecom NO.	Defer Date: 10.10.2019
	Subject: Application filed by M/s Adani Wilmar Ltd. for fixation of adhoc norms under para 4.06 of HBP, 2015-20 for import crude palm Oil (Edible grade) for export of Refined Bleached Deodorized Palmolein.			
	Decision : NC considered the case as per agenda and decided to seek following information from the firm as per the comments of Technical Authority i.e., MoFPI vide OM No.E-14011/10/2019-ED dated 20 th August, 2019 “The quantity and value realized from Palm Stearin and Palm Fatty Acid Distillates”. The case stands deferred to 10.10.2019.			

M-112	Case No. M-112	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 10/85-ALC3/2019 22.08.2019	Status:Deferred
	HQ File : 01/85/171/00008/AM20/DES.VI	RLA File :	Lic.No/Ecom NO.	Defer Date:10.10.2019
	Subject: Application for modification in existing SION for Refined Soybean Oil (Edible Grade)- Item No. E-121-Food Group, by M/s Adani Wilmar Ltd.			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI for the proposed modification of the existing SION E-121. The Committee also decided to seek recommendation of the concerned EPC, i.e., Indian Oil Seeds and Produce Export Promotion Council (IOPEPC) and also export/import data from the EPC during the last three years. The case stands deferred to 10.10.2019.			

M-113	Case No. M-113	Party Name: M/s Adani Wilmar Ltd.	Meet No/Date: 10/85-ALC3/2019 22.08.2019	Status:Deferred
	HQ File : 01/85/171/00011/AM20/DES.VI	RLA File :	Lic.No/Ecom NO.	Defer Date:10.10.2019

	Subject: Application for modification in existing SION for Refined Sunflower Oil (Edible Grade)- Item No. E-124-Food Group, by M/s Adani Wilmar Ltd.
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI for the proposed modification of the existing SION E-124. The Committee also decided to seek recommendation of the concerned EPC, i.e., Indian Oil Seeds and Produce Export Promotion Council (IOPEPC) and also export/import data from the EPC during the last three years. The case stands deferred to 10.10.2019.

	Case No. M-114	Party Name: M/s Newby Teas Overseas Pvt. Ltd.	Meet No/Date: 10/85-ALC3/2019 22.08.2019	Approved
M-114	HQ File : 01/85/050/00036/AM18 /DES.VI	RLA File : 02/24/040/00041/A M18	Lic.No/Ecom No. Date: 0210207643 dated 31.05.2017	
Subject: Application of M/s Newby Teas Overseas Pvt. Ltd. for fixation of norms of AA No. 0210207643 dated 31.05.2017.				
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on “Net to Net basis” allowing the following inputs (based on the comments of Technical Authorities present in the meeting. Export Item				
Infusions (Multiple Relevant Ingredients) Packed in Consumer Packs			15000.00 Kg.	
Import Item				
Infusions (Multiple Relevant Ingredients)			15000.00 Kg with accountability in export product.	
RA may take subsequent consequential action accordingly.				

	Case No. M-115	Party Name: M/s Manorama Industries Limited	Meet No/Date: 10/85-ALC3/2019 22.08.2019	Approved
M-115	HQ File : 01/85/171/00052/AM20 / DES.VI	RLA File : 03/95/040/00456/A M 20	Lic.No/Ecom No. Date: 11/05/004/45700/0 626/5149	
	Subject: Application of M/s Manorama Industries Limited for fixation of norms under Para 4.06 of HBP for export of Sal Stearine Neutralised, bleached & de-odourized packed in retails packaging of 25 Kgs against import of Sal Stearine			

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Neutralised & Bleached in ISO tanks..	
Decision : NC considered the case as per agenda and decided to fix the norms on "Net to Net basis" allowing the following inputs;	
Export Item	
Sal Stearine Neutralised, bleached & de-odourised packed in retails packaging of 25 Kgs.	205.00 MT
Import Item	
Sal Stearine Neutralised & bleached in ISO tanks	205.00 MT
Note:	
1. The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website. 2. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.	
RA may take subsequent consequential action accordingly.	

M-116	Case No. M-116	Party Name :M/s Manorama Industries Limited	Meet No/Date: 10/85-ALC3/2019 22.08.2019	Approved
	HQ File : 01/85/171/00053/AM20 / DES.VI	RLA File : 03/95/040/00455/A M 20	Lic.No/Ecom No. 11/05/004/45700/0 626/3605	
	Subject: Application of M/s Manorama Industries Limited for fixation of norms under Para 4.06 of HBP for export of Sal Fat Neutralised, bleached & de-odourized against import of Sal Fat Neutralised & Bleached.			
Decision : NC considered the case as per agenda and decided to fix the norms on “Net to Net basis” allowing the following inputs;				
Export Item				
Sal Fat Neutralised, bleached & de-odourized			122.00 MT	
Import Item				
Sal Fat Neutralised & Bleached			122.00 MT	
Note:				
1. The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.				
2. No Advance Authorisation should be issued on repeat basis based on the				

	fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.
	RA may take subsequent consequential action accordingly.

M-117	Case No. M-117	Party Name: M/s Shabari Trading Co.	Meet No/Date: 10/85-ALC3/2019 22.08.2019	Approved
	HQ File : 01/85/171/00054/AM20 / DES.VI	RLA File : 10/24/040/00038/A M 20	Lic.No/Ecom No. 10/93/002/35200/0 625/8591 dated 26.07.2019	
Subject: : Application of M/s Shabari Trading Co. for fixation of norms under Para 4.06 of HBP for export of Areca Nuts Farcha Unroasted against import of Areca Nuts in Whole.				
Decision : NC considered the case as per agenda decided to fix the adhoc norms on the basis of the comments furnished by the Technical Authority, i.e., MoFPI vide OM E-14011/28/2018-ED dated 08.01.2019 in respect of another application with RA File No. 10/24/040/00066/AM19 of the firm allowing the following inputs;				
Export Item				
Areca Nuts Farcha Unroasted			100000.00 Kg	
Import Item				
Areca Nuts in Whole			102000.00 Kg	
The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.				
No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.				
RA may take suitable consequential action accordingly.				

M-118	Case No. M-118	Party Name: M/s Jain Irrigation Systems Ltd.	Meet No/Date: 10/85-ALC3/2019 22.08.2019	Rejected
	HQ File : 01/85/050/00037/AM09 / DES.VI	RLA File : 03/94/040/00796/A M 07	Lic.No/Ecom No. 0310404400 dated 16.10.2006	
	Subject: Request of the firm, M/s Jain Irrigation Systems Ltd. for revision			

	of adhoc norms fixed on AA No. 0310404400 dated 16.10.2006.
	Decision : NC considered the case as per agenda and noted that the norms on the above mentioned AA of the firm was fixed by the Committee in M.No.07/10 dated 11.06.2009. The firm after a gap of 10 years has now approached for revision of the norm. The Committee after due deliberation with the facts provided by the firm and with the opinion of the Technical Personnel present in the meeting, decided to reject the request for revision of the norms made after about 10 years and directed the firm to pay Customs duty and applicable interest therein for regularization of the case. RA may take suitable consequential action accordingly.

M-119	Case No. M-119	Party Name: M/s Griffith Foods Pvt. Ltd.	Meet No/Date: 10/85-ALC3/2019 22.08.2019	Approved
	HQ File : 01/85/050/00056/AM20 / DES.VI	RLA File : 07/24/040/00122/A M 19	Lic.No/Ecom No. 0710113712 dated 13.08.2018	
	Subject: Request of the firm, M/s Griffith Foods Pvt. Ltd. for fixation of norms of their AA No. 0710113712 dated 13.08.2018.			
	Decision : NC considered the case as per agenda and decided to fix the norms of the AA with 1.5% wastage, allowing the following inputs;			
	Export Item			
	Chicken Vegetable Seasoning D180525		60000 Kg.	
	Note: The export product recipe of 1.00 Kg contains 150 gm Sodium Chloride, 95 gm Monosodium Glutamate, 21gm Spice Galngal Ground and 92 gm Art-G Chicken Flavour Concentrater 2G 235 H-A of import items)			
	Import Item			
	Sodium Chloride		9135.00 Kg.	
	Monosodium Glutamate		5785.50 Kg.	
	Spice Galngal Ground		1278.90 Kg.	
	Art-G Chicken Flavour Concentrater 2G 235 H-A		5602.80 Kg	
	RA may take subsequent consequential action accordingly.			

M-120	Case No. M-120	Party Name: M/s MPD Industries Pvt. Ltd.	Meet No/Date: 10/85-ALC3/2019 22.08.2019	Status:Deferred
	HQ File : 01/85/171/00055/AM20 / DES.VI	RLA File : 56/24/040/00011/A M 19	Lic.No/Ecom No. 11/89/001/64100/0 624/8023 dated	Defer Date:10.10.2019

Subject: Application of M/s MPD Industries Pvt. Ltd. for fixation of norms under Para 4.06 of HBP for export of Soya Long Oil Alkyd Resin of 70% oil length having solid content 100% against import of Crude Degummed Soyabean Oil (Edible Grade), Pentaerythritol and Isophthalic Acid.
Decision : NC considered the case as per agenda and decided to seek following information from the firm on the basis of the written comments of Technical Authority, i.e., Tech.2; “ Complete Technical details as per 4E showing % composition of export items alongwith other details.” The case stands deferred to 10.10.2019.

M-121	Case No. M-121	Party Name: M/s Softgel Healthcare Pvt. Ltd.	Meet No/Date: 10/85-ALC3/2019 22.08.2019	Approved
	HQ File : 01/85/50/00047/AM1 9/ DES.VI	RLA File : 04/24/040/00046/AM 19	Lic.No/Ecom No. 0410164351 dated 21.05.2018	
Subject: Application of M/s Softgel Healthcare Pvt. Ltd. for modification of norms of 0410164351 dated 21.05.2018 for export of Cerebrum Advanced against import of Fish Lipid Oil, Phosphatidylserine (Soyabean extract) and A-Glycerylphosphoylcholine (Alpha GPC 50% Choline).				
Decision : NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs;				
Export Item				
Cerebrum Advanced (Each capsule containing NLT 78.573 mg Phosphatidyl Serine 70% and 100 mg. Alpha GPC 50% Choline)			1800000 Number	
Cerebrum Advanced (Each capsule containing NLT 78.573 mg Phosphatidyl Serine 70% and 100 mg. Alpha GPC 50% Choline)			180000 Number	
Import Item				
		For Export of 1800000 Nos. Capsules	For Export of 180000 Nos. Capsules	
Phosphatidyl Serine (Soyabean Extract) 70%		144.26 Kg	14.426 Kg	
A-Glyceryl Phosphoryl Chlorine 50% Alpha GPC 50% Choline)		183.60 Kg	18.360 Kg	
Note: The firm vide email dated 19.08.2019 have already declared not to import Fish Lipid Oil and requested to delete it from import list. The Committee also decided that the RA,				

Chennai should be more careful while issuing license for ineligible import items under Para 4.11 of FTP, 2015-20 on self declaration basis.

RA may take subsequent consequential action accordingly.

Date:03.09.2019

Place:New Delhi

(Pradyumna Sahu)

Foreign Trade Development Officer

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